

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR

PIL 8/2017
c/w i)PIL 2/2014, ii)OWP 780/2015
iii)CPOWP 878/2015&iv)PIL 18/2018

ENVIRONMENTAL POLICY GROUP (EPC) ...PETITIONER(S)

Through:
Mr. Shafqat Nazir, Advocate.
Ms. Heena Baqal, Advocate.
Mr. Nadeem Qadri, Amicus Curiae.

V/s.

UNION OF INDIA AND OTHERS ...RESPONDENT(S)

Through:
Mr. Jehangir Ahmad Dar, GA.
Ms. Rehana Qayoom, Advocate, vice
Mr. T.M. Shamsi, DSGI.
Ms. Maha Majeed, Assisting Counsel, vice
Mr. Mohsin Qadiri, Sr. AAG.
Mr. Nazir Ahmad, Advocate.

CORAM:

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE.

ORDER

15.09.2026

The affidavit dated 27.08.2026 has been filed on behalf of petitioner. The affidavit raises certain critical issues, including industrialization in the flood zone area, which would require an immediate response from the Divisional Commissioner, Kashmir.

It is directed that the response to the affidavit be filed within a period of one week from today.

List on 29.10.2026.

(RAJNESH OSWAL)
JUDGE

(DR. PUSHPENDRA SINGH BHATI)
CHIEF JUSTICE

SRINAGAR:

15.09.2026

Junaid